

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215
CP/19(AHM)2024

Proceedings under Section 58(3), 59 of Companies Act

IN THE MATTER OF:

Niklesh Nihalani

.....Applicant

V/s

Shah Poddar Nihalani Organisers & Others

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

An additional affidavit filed in support of petition on 27.05.2024. However, physical copy still not available on the file. Learned Counsel for the applicant undertakes to take up the matter with the Registry for trace and ensuring of availability on the file before the next date of hearing.

Further, he undertakes to place on record the additional citations to convince this Tribunal qua the maintainability of the present company petition.

Re-list on 11.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)